

SUPREME COURT OF INDIA

F.NO. 31/Judl./2022
DATED: 6th January, 2022

CIRCULAR

It is hereby notified for information of Members of Bar, Party-in-persons' and all concerned that the Competent Authority keeping in view the sudden upsurge of Covid-19 cases has been pleased to direct as under:-

- (i) that w.e.f. 07.01.2022 (Friday), all the matters will be heard in virtual mode and the Benches will sit at the Residential Offices.
- (ii) only extremely urgent 'mentioned' matters, fresh matters, bail matters, matters involving stay, detention matters and fixed date matters will be listed before the Hon'ble Courts w.e.f. 10.01.2022 (Monday) till further orders.
- (iii) Transfer Petitions will be listed before the Regular Benches, instead of Hon'ble Single Judge Bench, till further orders.
- (iv) Applications for exemption from surrendering will also be listed before the Regular Benches, instead of Hon'ble Chamber Judge, till further orders.

sd/-
(B.L.N. Achary)
Registrar (J-II)

sd/-
(Chirag Bhanu Singh)
Registrar (J-I)

Copy to:-

- (1) Supreme Court Bar Association with five spare copies of the circular with a request that the circular may be displayed on the Notice Board of the Bar Association for information to the Members of the Bar.
- (2) Supreme Court Advocates-on-Record Association with five spare copies of the circular with a request that the circular may be displayed on the Notice Board of the Association for information to the Members of the Association.
- (3) All the Notice Boards
- (4) All concerned